## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.240/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption

of Tariff discovered through Competitive Bidding Process for procurement of power from the 1200 MW ISTS-Connected Wind-Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind-Solar Hybrid Power Projects, Ministry of Power, Government of India dated 21.08.2023 and its

amendments thereof.

Petitioner : NTPC Limited (NTPC)

Respondents : Green Prairie Energy III Private Limited and Ors.

Date of Hearing : 30.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sakie Jakharia, Advocate, NTPC

Ms. Ismita Ahuja, Advocate, NTPC

Shri Vansh Malik, Advocate, Adyant Enersol Private Limited Shri Harshit Malik, Advocate, Advant Enersol Private Limited Shri Vineeth, Advocate, Advant Enersol Private Limited

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the Petition had been filed for the adoption of tariff for the 1170 Wind-Solar Hybrid Power Projects connected with the inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind-Solar Hybrid Projects" dated 21.8.2023 issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that none of the Respondents has filed any reply in the matter.

- Learned counsel for Respondent No. 2, i.e., Adyant Enersol Private Limited, sought liberty to file his vakalatnama in the present Petition. Learned counsel also added that the Respondent has no objection to the prayers made by the Petitioner, and as such, the Respondent does not wish to file any reply in the matter. Considering the said request, the Commission permitted Respondent No.2 to file the requisite vakalatnama within two days.
- Considering the submissions of the learned counsel for the Petitioner and the 3. Respondent, the Commission deemed it appropriate to permit a final opportunity to all

the Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, within a week thereafter.

Subject to the above, the Commission reserved the matter for order. 4.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)